

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) This is not a fact.

(b) The DDA work of providing surfaced roads, including metalling and black topping and drainage is going on in all earnestness.

(c) It is likely to be completed by December, 1985, even though the beneficiaries have not so far deposited the development charges as required.

(d) The DDA have completed about 20% of the work during the last two months.

Divergent views on the Achievements of Sixth Plan Targets of Crops

1016. **SHRI K. RAMAMURTHY :** Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state.

(a) whether during the 24th Convocation address at Indian Agricultural Research Institute on 2 February, 1985, he *inter-alia* observed that Sixth Plan targets for few agricultural crops such as pulses, sugarcane, cotton, jute and mesta may not be achieved in full;

(b) if so, the reasons for non-fulfilment of fixed targets;

(c) whether R.B.I. in their report for 1983-84 had attributed sound economic growth mainly the achievements made in agriculture sector; and

(d) if so, the precise reasons for divergent views expressed in relation to agriculture sector ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) Yes Sir.

(b) The main reason for non-fulfilment of Sixth Plan Targets in respect of a few crops is attributed to inadequate rainfall and prolonged dry spells experienced in some parts of the country during 1984 monsoon season (June to September) and subsequent failure of past-monsoon and winter rains.

(c) Yes, Sir.

(d) There is no divergence between the statement made at the 24th Convocation address at Indian Agricultural Research Institute on 2 February, 1985 and the views expressed in the R.B.I. Annual Report, 1983-84. Notwithstanding some marginal shortfalls anticipated in the achievement of Sixth Plan targets of a few agricultural crops, the fact remains that the country had harvested record foodgrains and oilseeds production in 1983-84, as a result of which the all-India index of agricultural production had registered a growth rate of 13.6% over the year 1982-83.

Agricultural Price Commission

1017. **SHRI N. V. RATNAM:** Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) the basis on which the Agricultural Prices Commission was established and details of its composition;

(b) whether the Government of Andhra Pradesh had written to the Centre on 26 June, 1984 to fix the support price for paddy etc. more than the present price fixed by the Commission;

(c) if so, the action taken thereon; and

(d) the reasons for not making Government of Andhra Pradesh a member of the Commission through Andhra Pradesh is mainly an agricultural State ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) The Agricultural Prices Commission, now re-named as Commission for Agricultural Costs and Prices, was set up in 1965 on the recommendation of Jha Committee of foodgrain prices to provide advice on a continuing basis on agricultural price policy. The present composition provides for a Chairman, two Members and one Member Secretary. One Member of the Commission is a non-official with understanding of agricultural production and consumer problems.

(b) The Commission is only a recommendatory body. However, Government

of Andhra Pradesh had suggested to the Central Government that support prices be fixed at levels higher than those recommended by the Commission for kharif crops of 1984-85.

(c) After a careful consideration of all the relevant factors including the views of Government of Andhra Pradesh and other State Governments, the Government of India had fixed the following support prices for 1984-85 kharif crops:

Commodity	Support Prices fixed for 1984-85 season (Rs. per quintal)
Paddy (Common)	137
Jowar, Bajra, Maize	130
Urad	275
Moong	275
Tur (Arhar)	275
Groundnut	340
Cotton (H-4)	535

(d) The present composition of the Commission which consists of experts has been devised on scientific lines to examine all aspects of price policy. However, the Commission consults the State Governments before formulating its views on the price policy.

[*Translation*]

Increase of Capacity of Sugar Factory by Shri Madhivibhag Khand Udyog Sekhari Mandali Ltd., Gujarat

1018. SHRI C. D. GAMIT : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Shri Madhivibhag Khand Udyog Sekhari Mandali Ltd., Madhi, district Surat, Gujarat has increased the capacity of its sugar factory from 2500 T.C.D. to 3500 T.C.D. without obtaining permission from Government of India, Ministries of Food and Civil Supplies and Industry

(b) if so, the details thereof; and

(c) whether the Government of India have taken any action against this concern for violating the licensing laws; if so, the

details of the action taken or proposed to be taken ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) to (c). the Government are aware of the matter regarding the expansion undertaken by Shri Madhi Vibhag Khand Udyog Sahakari Mandi Ltd. Mandi, Dist. Surat raising their factory's capacity from 2500 T.C.D. to 3500 T.C.D. The legal ramifications of the entire matter are under active examination of the Government.

12.00 hrs.

[*English*]

SOME HON. MEMBERS : Rose
[*Interruptions*]

MR. DEPUTY SPEAKER : I have already told the House in the beginning itself that if all of you stand up and speak at the same time, I cannot hear you. All of you please sit down. Then only I can call you. (*Interruptions*)* If all of you are speaking like that, I cannot hear you. Nothing is going on record. All of you sit down first; you can raise your hand and I will call you. But not like this. (*Interruptions*)*

I would request the hon. Members to please sit down. Nothing is being recorded. I am very strict in this regard. When I am standing, you please sit down. (*Interruptions*)* Nothing will go on record. I am very Particular about it. I am asking everyone to sit down. Then only I will allow. Otherwise, you are all taking the time of the House.* (*Interruptions*)*

Everything is important. But I will not allow in this way. I am repeatedly telling you to raise your hand, not to stand up and shout, and I will call you. Otherwise, how can I hear you ? This is not an orderly way. I am repeatedly requesting you not to go on speaking and shouting like that. All of you please sit down first. I will call you.

PROF. MADHU DANDAVATE (Rajapur) : Shall I make a submission ?